

**THE CONSTITUTION OF BENCHES w.e.f. 21.07.2025**

The present constitution of Benches is in accordance with Rule 1 & Rule 2 of Chapter II of The Rules of The High Court at Patna,1916.

In view of the Hon'ble Supreme Court Decision in M/s N. G. Projects vs. M/s Vinod Kumar Jain (Civil Appeal No. 1846/2022), the Trade & Commerce (Works Contract– Tender and Blacklisting) matters shall be posted before a Bench of Two Judges.

S.No.	Bench	Hon'ble Judges	Case Group	Case Category
1.	DB- I	Hon'ble The Chief Justice  Hon'ble Mr. Justice Partha Sarthy	Group-6  Group-7   Group-10  Group -16  Group- 30   Group- 32(ii) Group- 23 Group- 36 Group-41 Group-55 Group-53 Group-56 Group-58 Group- 30	i) PIL matters  ii) Relating to validity of Acts, Rules & Regulations etc. of Central Government  iii) Relating to validity of all Acts, Rules & Regulations etc. of State Government.  iv) Judicial Service  v) Trade & Commerce (Works Contract - Tender and Blacklisting Matters)  vi) LPA arising from service and Education from year 2023 onwards vii) LPA arising from other than service from year 2023 onwards  viii ) Misc Appeals (DB) (Taxation) ix)Company Appeals (DB) x) Supreme Court Appeals xi) Cr. Appeal (DB) and All I.As. xii)Cr. Appeal (DB) Hearing Matter xiii)Death reference xiv) Cr.WJC (DB)-BCC Act Habeas xv) Govt. Appeal (DB) xvi) Original Cr. Misc.(DB)  xvii) Specially assigned matters

2.	<b>DB-II Civil Application Motion Bench</b>	Hon'ble Mr. Justice P. B. Bajanthri  Hon'ble Mr. Justice S. B. P. Singh	Group -4 Group -8  Group -9  Group-11 Group -16 Group-30  Group-31 Group- 32 Group- 33  Group-34	i) Civil Review (DB) other than Tied up ii) Relating to all direct and Indirect Taxation etc. (Excise, Income tax, central taxation etc)- Central Statutes iii) State Taxation matters, M.V. (Taxation)- Orders, Admission & Hearing iv) CAT Matters - Writ & Appeals v) Trade & Commerce (Custom matters) vi) LPA arising from service matters up to year 2022 vii) LPA arising from other than service matters up to year 2022 viii) LPA arising from Education service matters (2020-2022) ix) Matrimonial Reference x) Misc. Appeal(DB) Except Taxation xi) MJC (DB) All Matters Except Tied Up xii) Commercial Appellate Division Matters xiii) Specially Assigned Matters
3.	<b>DB-III Criminal Application Motion Bench</b>	Hon'ble Mr. Justice Rajeev Ranjan Prasad  Hon'ble Mr. Justice Shailendra Singh	Group -8  Group -9  Group- 36 Group-41  Group-56 Group-58	i) Relating to all direct and Indirect Taxation etc. (Excise, Income tax, central taxation etc)- Central Statutes ii) State Taxation matters, M.V. (Taxation)- Orders, Admission & Hearing iii) Supreme Court Appeals iv) Cr. Appeal (DB) and All I.As. v)Cr. Appeal (DB) Hearing Matter vi) Govt. Appeal (DB) vii) Original Cr. Misc.(DB) viii) Specially Assigned matters.
4	<b>DB-IV</b>	Hon'ble Mr. Justice Mohit Kumar Shah  Hon'ble Mr. Justice Ashok Kumar Pandey	Group-41  Group-56  Group-58	i)Cr. Appeal (DB) Hearing Matter  ii) Govt. Appeal (DB) – Hearing  iii) Original Cr. Misc.(DB) - Hearing iv) Specially assigned matters.
5	<b>Special Bench (Friday)</b>	Hon'ble the Chief Justice	Group- 35	i) Request case ii) Specially assigned matters
6	<b>Special Bench (Friday)</b>	Hon'ble Mr. Justice P. B. Bajanthri	Group- 13	i) Hearing Matters ii) Specially assigned matters
<b>Civil Benches</b>				
7.	<b>SB- I CIVIL</b>	Hon'ble Mr. Justice Arvind Singh Chandel	Group- 13  Group-42	i) Service Matter other than education service – From Year 2019 to 2022 ii)Or. Cr. Misc. (SJ) iii) Specially assigned matter iv)Tied up matters

8.	SB-II CIVIL	Hon'ble Mr. Justice Nani Tagia	Group -14 Group -33	i) Education Service – From year 2022 to 2023 ii)M.J.C Non –Tied Up Matter from year 2019 to 2021 iii) Specially assigned matter iv)Tied up matters
9.	SB-III CIVIL	Hon'ble Mr. Justice Anil Kumar Sinha	Group -12 Group -14 Group -33	i) Education matters ii) Education Service – From year 2024 onwards iii)M.J.C Non –Tied Up Matter from year 2022 onwards iv) Specially Assigned Matter v)Tied up matters
10.	SB-IV CIVIL	Hon'ble Mr. Justice A. Abhishek Reddy	Group -16 Group -20 Group-36	i) Trade & Commerce other than Work Contract – Tender & Blacklisting matter (From Year 2021) (except custom matters) ii) Industrial Disputes(From Year 2021) iii) Supreme Court Appeal iv)Specially Assigned Matter v)Tied up matters
11.	SB- V CIVIL	Hon'ble Mr. Justice Purnendu Singh	Group -14 Group-37	i) Education Service – From year 2020 to 2021 ii)Second Appeal (1996 to 2000) Hearing Matter iii) Specially Assigned Matter iv) Tied up matters
12.	SB-VI CIVIL	Hon'ble Mr. Justice Satyavrat Verma	Group-14 Group -17 Group -22	i)Education Service – up to year 2019 ii)Land related From 2023 onwards iii) Other Miscellaneous 2024 onwards iv) Specially assigned matter v)Tied up matters
13.	SB –VII CIVIL	Hon'ble Justice Smt. G. Anupama Chakravarthy	Group 16 Group 20 Group-42, 43 & 44	i) Trade & Commerce other than Work Contract – Tender & Blacklisting Matter – up to year 2020 (except custom matters) ii)Industrial Disputes – up to year 2020 iii) Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) Up to 2005 iv) Specially assigned matter v)Tied up matters
14.	SB-VIII CIVIL	Hon'ble Mr. Justice Rajiv Roy	Group-4 Group-29 Group -17	i)Civil Review non Tied-up matters ii)First Appeal up to Year 2003 iii)Land related Up to Year 2017 iv)Specially assigned Matter v)Tied up matters

15.	SB-IX CIVIL	Hon'ble Mr. Justice Harish Kumar	Group -13 Group- 15 Group – 24, 25, 26, 27	i) Service matters other than Education service From Year 2023 onwards ii) Retirement benefits iii) Other Civil Misc. ( Company Matters) iv) Specially assigned matter v)Tied up matters
16.	SB- X CIVIL	Hon'ble Mr. Justice Arun Kumar Jha	Group- 1 Group- 2 Group- 3 Group-31 Group-37 Group-38 Group-39 Group-40	i) Certificate Appeal ii) Civil Misc. iii) Civil Reference iv) Matrimonial Reference v)Second Appeal (1991 to 1995) Hearing vi) Test Case vii) Test Suit viii) Title Suit ix) Specially assigned matter x)Tied up matters
17.	SB- XI CIVIL	Hon'ble Mr. Justice Alok Kumar Pandey	Group-17 Group-29 Group-37 Group-42, 43 & 44	i)Land related Matters From Year 2020 to 2022 ii)First Appeal From Year 2004 to onwards iii) Second Appeal up to year 1990 Hearing iv)Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) From Year 2006 to 2010 v) Specially assigned matter vi)Tied up matters
18.	SB-XII CIVIL	Hon'ble Mr. Justice Khatim Reza	Group-37 Group-5 Group -33	i) Second Appeal ii) Civil Revision iii)M.J.C Non –Tied Up Matter upto year 2018 iv) Specially assigned matter v)Tied up matters
19.	SB-XIII CIVIL	Hon'ble Mr. Justice Dr. Anshuman	Group -13 Group -17 Group-19	i)Service Matter other than education service up to 2018 ii)Land Related fromYear 2018-19 ii)Election matters iv) Specially assigned matter v)Tied up matters
20.	SB-XIV CIVIL	Hon'ble Mr. Justice Ramesh Chand Malviya	Group-32 Group-42, 43 & 44 Group - 58	i)Miscellaneous Appeal (SJ) ii) Criminal Appeal (SJ) From year (2006 to 2015) Hearing iii)First Appeal From Year 1996 to 2000- Hearing matter iv)Specially assigned matter v)Tied up matters

21.	SB-XV CIVIL	Hon'ble Mr. Justice Alok Kumar Sinha	Group -18 Group -21 Group -22 Group- 37	i) Panchayat, Local Self Governance etc. ii) Environment Related iii) Other Miscellaneous up to Year 2023 iv) Second Appeal (2001 to 2005) Hearing v) Specially assigned matter vi) Tied up matters
<b>Criminal Benches</b>				
22	SB-I Criminal	Hon'ble Mr. Justice Bibek Chaudhuri	Group-52 Group-49 Group-43 Group-57 Group-59	i) Criminal Revision From Year 2023 onwards ii) Cr. Misc. Transfer iii) Criminal Appeal under J.J.Act, 2015 iv) Govt. Appeal (SJ) v) Special Leave to Appeal vi) Specially assigned matter vii) Tied up matters
23	SB-II Criminal	Hon'ble Mr. Justice Prabhat Kumar Singh	Group-46 Group-43 Group- 47 Group- 48	i) Anticipatory Bail (Fresh, CD & Old Matters) ii) Criminal Appeal (SJ) arising out of SC/ST Act (A.Bail) iii) Modification (SJ) iv) Restoration (SJ) v) Specially assigned matter vi) Tied up matters
24	SB-III Criminal	Hon'ble Mr. Justice Nawneet Kumar Pandey	Group-42, 43 & 44	i) Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) From 2019 onwards ii) Specially assigned matter iii) Tied-up matters
25	SB-IV Criminal	Hon'ble Mr. Justice Sandeep Kumar	Group- 45 Group- 50 Group-54	i) Criminal Quashing up to 2022 ii) Other iii) Criminal Writ from 2022 onwards iv) Specially assigned Matter v) Tied up matters
26	SB-V Criminal	Hon'ble Mr. Justice Rajesh Kumar Verma	Group-46 Group-43	i) Anticipatory Bail (Fresh, CD & Old Matters) ii) Criminal Appeal (SJ) arising out of SC/ST Act (A.Bail) iii) Cancellation of Bail iv) Specially assigned matter v) Tied up matters
27	SB-VI Criminal	Hon'ble Mr. Justice Jitendra Kumar	Group-42, 43 & 44 Group-52	i) Criminal Appeal (SJ) except the matters arising out of SC/ST Act (R.Bail & A.Bail) From Year 2011 to 2018 ii) Criminal Revision from Year 2019 to 2022 iii) Specially assigned Matter iv) Tied up matters

28	SB-VII Criminal	Hon'ble Mr. Justice Sunil Dutta Mishra		i) Specially Assigned Matter ii) Tied up matters
29	SB-VIII Criminal	Hon'ble Mr. Justice Chandra Prakash Singh	Group- 46 Group-43	i) Regular Bail (Fresh, CD & Old Matters) ii) Criminal Appeal (SJ) arising out of SC/ST Act (R. Bail) iii) Specially assigned matter iv) Tied up matters
30	SB-IX Criminal	Hon'ble Mr. Justice Chandra Shekhar Jha	Group-46	i) Regular Bail (C.D. & Old Cases) ii) Specially assigned matter iii) Tied-up matters
31	SB-X Criminal	Hon'ble Mr. Justice R. P. Mishra	Group-46 Group-43	i) Regular Bail (Fresh, CD & Old Matters) ii) Criminal Appeal (SJ) arising out of SC/ST Act (R. Bail) iii) Specially assigned matter iv) Tied up matters
32	SB-XI Criminal	Hon'ble Mr. Justice Sourendra Pandey	Group-52 Group-45 Group -54	i) Criminal Revision up to Year 2018 ii) Criminal Quashing from Year 2023 onwards iii) Criminal Writ up to Year 2021 iii) Specially assigned matter iv) Tied up matters
33	SB-XII Criminal	Hon'ble Justice Smt. Soni Shrivastava	Group-46	i) Anticipatory Bail (C.D. & Old Cases) ii) Specially assigned matter iii) Tied up matters

#### **Mentioning of Division Bench Matters before Motion Bench**

1. All motions and mentioning of Division Bench (Civil & Criminal) side in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before the respective Motion Division Benches.

#### **Mentioning of Single Bench Matters before Motion Bench**

2. All motions and mentioning of Single Judge matters whether Civil or Criminal, in respect of cases already listed, to be listed or to be filed, and matters assignable, under any heading, shall be made before respective Single Benches dealing with the subjects as per roster and, in case of a particular subject assigned before more than one Bench, before the senior most Hon'ble Judge presiding over such Benches. .
3. All matters would be listed as per roster. Tied-up and part-heard matters will be listed on Friday in 2nd half before the respective Benches, subject to any further instruction of Hon'ble Judges concerned.
4. Election Petitions under the Representation of People Act would be tried, heard and decided by the Hon'ble Judges, who has been entrusted with such petitions.
5. Civil Review Petitions, MJC (Restoration) and Cancellation of Bail in Single Judge Matters to be listed as per Tied-up of the Bench Concerned / Roster of the subject matter.